

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-301
IB - 2679/ND/2019

IN THE MATTER OF:

M/s. Hong Kong Cheong Kat Industry Co. Ltd.
Vs
M/s Epower Solutions India Pvt Ltd.

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 19.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)


MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Adv. Rakesh Khanna and Adv. Nabhanya Sharma
For the Respondent : Adv. Sanjay Kumar Singh

ORDER

Ld. Counsel for respondent has put in appearance and undertakes to file his Vakaltnama along with the reply within 2 weeks. He is directed to serve advance copy of the reply to the Ld. Counsel for the petitioner. List on 04.12.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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